

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

R.A. No.171 of 1997
M.A. No. 1712 of 1997
in
O.A. No. 41 of 1992

15

New Delhi, dated this the

7th August 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divl. Railway Manager,
Northern Railway,
New Delhi.

... REVIEW APPLICANTS

VERSUS

Shri Shri Ram,
S/o Shri Puran Chand,
Sr. Clerk (UDC),
O/o the Loco Foreman,
Loco Shed, Delhi.
R/o 225/1, Old Faridabad,
Shastri Colony,
Faridabad.

... RESPONDENTS

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Perused the R.A.

2. The impugned judgment dated 17.1.97 was a consent judgment recorded in the presence of both parties with their agreement.

3. The grounds taken in the R.A. do not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any judgment/order/decision of the Tribunal can be reviewed.

4. The R.A. is rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
Member (J)
/GK/

S.R. Adige
(S.R. ADIGE)
Member (A)